

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4619  
ANSWERED ON:23.04.2013  
SCHEMES FOR PHYSICALLY HANDICAPPED  
Thakor Shri Jagdish

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the State Governments have sought Central funds for implementing schemes for the welfare of the physically handicapped people during each of the last three years and the current year;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken by the Government thereon along with the funds allocated for implementation of the schemes?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) to (c) Under the Scheme of Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, (SIPDA), Central assistance is provided to State Governments, Institutions, Organisations, Autonomous Bodies and Universities for making barrier-free and accessible environment for Persons with Disabilities (PwDs), which inter-alia includes provision of ramps, lifts tactile paths, adaptation of toilets for wheel chair users and Braille symbols and auditory signals. Assistance is also provided for making websites accessible to PwDs. A statement indicating State-wise details of national allocation and assistance sought/released under the scheme during the last three years is at Annexure.